

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.A. No. 07/(MAH)/2016

CORAM:

Present:

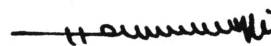
SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2017

NAME OF THE PARTIES: M/s. Kirloskar Roadrailer Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	HEMANT SETHI	ADVOCATE	

Order

CSA No. 05/230-232/NCLT/MB/MAH/2017

CSA No. 06/230-232/NCLT/MB/MAH/2017

CSA No. 07/230-232/NCLT/MB/MAH/2017

Company Applications are allowed and disposed of. Vide separate order.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)